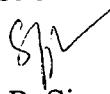


2.5.2012

It has been stated by Sri S. Verma, Advocate that complete payment has been made to the applicant as per the order of this Tribunal and entire order passed by this Tribunal has been complied with and no part of the order is remained unsatisfied. Learned counsel for the applicant Sri Praveen Kumar, Advocate admitted this fact and stated that the entire amount has already been paid to the applicant. Under these circumstances, the Contempt petition does not survive any longer. The Contempt Petition is dismissed. Notices issued to the respondents are discharged.

List on 25.7.2012.


(S.P. Singh)
M(A)


(Justice S.C. Sharma)
Acting Chairman

Girish/-

25/7/12

~~or~~
copy of order
Dated 25-7-12
Orissa
27-7-2012
The Case has properly been listed
today as CEP has already been dismissed
no order is needed.

(S.P. Singh)
M(A)

(Dr. K.R.S. Rajan)
M(J)

48.